

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SPetition for Special Leave to Appeal (C) No.8341/2025

[Arising out of impugned final judgment and order dated 09-01-2025 in ARBA No. 144/2022 passed by the High Court of Judicature at Bombay]

DINESHKUMAR GOKULDAS KALANTRY & ANR. Petitioner(s)

VERSUS

SUDHA KIRAN KALANTRY Respondent(s)

[ONLY IA NO. 124207/25 IS LISTED UNDER THIS ITEM ]

Date : 21-05-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA

HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) :

Mr. Navin Pahwa, Sr. Adv.

Mr. Mohit D. Ram, AOR

Ms. Nayan Gupta, Adv.

For Respondent(s) : Mr. Navin Prakash, AOR

UPON hearing the counsel the Court made the following  
O R D E R

IA No. 124207/2025 - STAY APPLICATION:-

1. Our Order dated 1-4-2025 reads thus:-

*"1. Learned counsel for the petitioners and respondent are agreeable for referring the matter for mediation. They have also suggested that mediation could be initiated, conducted and concluded by Hon'ble Mr. Justice Shiavax Jal Vazifdar (Retd. Chief Justice of Punjab and Haryana High Court) for an amicable 2 settlement.*

*2. The Supreme Court Mediation Centre shall coordinate the conduct of the mediation and render assistance to Justice Vazifdar. We leave it to Justice Vazifdar to prescribe the procedure and also to discuss and finalize the fee for conducting the mediation.*

*3. List the matter immediately after the mediation report is received.*

2. The parties as on date are exploring the possibility of an amicable settlement before the learned Mediator Hon'ble Mr. Justice Shiavax Jal Vazifdar, Retd. Chief Justice of Punjab and Haryana High Court. The mediation proceedings are in progress.

3. In such circumstances, we fail to understand why should the Arbitrator act in the manner as it has been pointed out to us.

4. The further proceedings of arbitration before the sole Arbitrator (Hon'ble Dr. Justice Vineet Kothari (Retd.) in Case No.AC 29/2025 in Arbitration Application No.144/2022 shall remain stayed till the report of the learned Mediator is received and looked into by this Court.

5. With the aforesaid, I.A. stands disposed of.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)  
COURT MASTER (NSH)